

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2606/2003

This the 26th day of May, 2004

HON BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Bimal Singh,  
son of Sh. Mangal Singh,  
r/o House No.400, New Govind Puri,  
Kankar Khera,  
Meerut Cantt  
Meerut (UP) Pin Code 255 001.

(By Advocate: Sh. R.K. Sarkar)

Versus

Union of India through

1. Secretary,  
Ministry of Defence,  
South Block,  
New Delhi-110011.
2. The Controller General of Defence Accounts,  
(Ministry of Defence),  
West Block,  
R.K.Puram,  
New Delhi-110066.
3. The Controller of Defence Accounts,  
Office of the Principal Controller  
of Defence Accounts,  
G Block Hutmants,  
K.Kamraj Marg,  
New Delhi-110011.
4. The Controller of Defence Accounts (Training),  
Meerut Cantt  
Meerut (UP).

(By Advocate: Sh. Bhaskar Bhardwaj)

O R D E R (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. At the outset learned counsel of the respondents has raised two preliminary objections:-

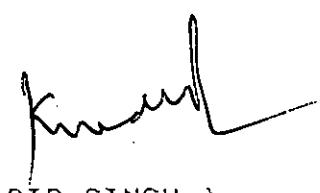
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(i) As the applicant resides at Meerut and his previous OA-1015/2000 had been filed and disposed of by the Allahabad Bench of CAT on 15.2.2001 (Annexure A-16), this Bench of CAT has no territorial jurisdiction in the matter.

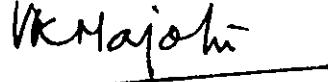
(ii) Although remedy of revision is available under the relevant Rules applicant has not filed any revision against the appellate order dated 24.10.2002 (Annexure A-2).

3. As the Appellate Order (Annexure A-2), has been passed by Controller General of Defence Accounts who is located at New Delhi, no valid objection can be there regarding territorial jurisdiction of this Bench under CAT Procedure Rules, 1987. As such objection regarding territorial jurisdiction is rejected.

4. Admittedly, applicant has not filed any revision petition. In our view ends of justice would be met if the applicant is allowed an opportunity of filing a revision petition within a period of one month from now, whereafter respondents can have a period of 45 days to dispose of revision petition to be filed by the applicant. Ordered accordingly. Revisional authority shall not have any objection for filing the revision petition at this late stage. Accordingly, OA is disposed of with the above observations/directions.

  
( KULDIP SINGH )  
Member (J)

sd'

  
( V.K. MAJOTRA )  
Vice Chairman (A)

26.5.04